THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): Sir, I lay on the Table:-

- I. A copy (in Hindi and English) of the Ministry of Communications (Department of Posts) Notification G.S.R.387(E) dated 25th May, 2001 publishing the Indian Post Office (Second Amendment) Rules, 2001, under section 74 of the Indian Post Office Act, 1898. [Placed in Library. See No. LT. 3949/01]
 - II. A copy each (in English and Hindi) of the following papers:-
 - (i) Memorandum of Understanding between the Government of India (Ministry of Communications) and the Videsh Sanchar Nigam Limited for the year 2001-2002. [Placed in Library. *See* No. LT. 3951/01]
 - (ii) Memorandum of Understanding between the Government of India (Ministry of Communications) and the Telecommunications Consultants India Limited for the year 2001-2002. [Placed in Library. See No. L.T. 3950/01]
 - (iii) Memorandum of Understanding between the Government of India (Ministry of Communications) and the Mahanagar Telephone Nigam Limited for the year 2001-2002. [Placed in Library. See No. L.T. 3952/01]

I. Notifications of the Ministry of Commerce and Industry.

- II. Report and Accounts (1996-97) of the Tea Trading Corporation of India Limited, Kolkata and related papers.
- III. Report and Accounts (2000-2001) of the Spices Trading Corporation Limited, Bangalore and related papers.
- IV. Report and Accounts (1998-2000) of the Coffee Board, Bangalore and related papers.
- V. Report and Accounts (1999-2000) of the Footwear Design and Development Institute (FDDI), NOIDA and related papers.
- VI. Memorandum of Understanding (2001-2002) between the Government of India and MMTC Limited.

VII. Corrigendum to the Annual Report (1999-2000) of the Export Credit Guarantee Corporation of India Limited and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): Sir, I lay on the Table: -

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce): -
 - (1) F. No. APEDA/SEC/GENL/30 dated 4th May, 2001 publishing the Agricultural and Processed Food Products Export Development Authority Recruitment Regulations, 2001, under section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985. [Placed in Library. See No. LT. 3937/01]
 - (2) S. O. 697 (E) dated 23rd July, 2001 publishing the Tea Warehouses (Licensing) Amendment Order, 2001, under subsection (3) of section 49 of the Tea Act, 1953. [Placed in Library. *See* No. LT. 3996/01]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) Twenty-fifth Annual Report and Accounts of the Tea Trading Corporation of India Limited, Kolkata for the year 1996-97, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT. 3697/01]
- III. (1) (a) Eighteenth Annual Report and Accounts of the Spices Trading Corporation Limited, Bangalore, for the year 2000-2001, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i)(a) above. [Placed in Library. See No. LT. 3997/01]
- IV. A copy each (in English and Hindi) of the following papers:-
 - (a) Sixtieth Annual Report of the Coffee Board, Bangalore, for the year 1999-2000.
 - (b) General Fund Accounts for the year 1999-2000 and Pool Fund Accounts for the year 1998-99, of the Coffee Board, Bangalore 'and the Audit Reports thereon.
 - (c) Review by Government on the working of the above Board.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Raced in Library. *See* No. LT. 3700/01]
- V. (a) Annual Report and Accounts of the Footwear Design and Development Institute (FDDI), NOIDA, for the year 1999-2000, together with the Auditor's Report on the Accounts.
 - (1) (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. LT. 3989/01]
- VI. Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry) and MMTC Limited, New Delhi for the year 2001-2002. [Placed in Library. See No. LT. 3698/01]
- VII. Corrigendum to the Forty-second Annual Report of the Export Credit Guarantee Corporation of India Limited for the year 1999-2000, alongwith a statement explaining the circumstances under which the errors had occurred. [Placed in Library. See No. LT. 3999/01]

I. Notifications of the Ministry of Finance.

II. Results of the Valuation (on 31* March, 2001) of the Life Insurance Corporation of India.